

Central Administrative Tribunal, Principal Bench

O.A. No.2615/2002

New Delhi this the 7th day of October, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

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Dr. Kamal Taori,
S/o Late Shri K.N. Toari,
Adviser, Inter-State Council Secretariat,
Ministry of Home Affairs,
Vigyan Bhawan Annexe,
Maulana Azad Road,
New Delhi-110011.

- Applicant

(By Advocate : Shri Sanjay Kumar Dass)

Versus

1. Union of India
through the Cabinet Secretary,
Cabinet Secretariat, Rashtrapati Bhawan,
New Delhi-110001
2. Secretary,
Ministry of Small Scale Industries and
Agro and Rural Industries
Udyog Bhawan, Maulana Azad Road,
New Delhi-110011.
3. Secretary,
Department of Personnel and Training
North Block, New Delhi-110001.
4. Secretary,
Central Vigilance Commission,
Satarkata Bhawan, INA Colony,
New Delhi-110023.
5. Chairman,
Village and Khadi Industries Commission,
Gramodaya, 3, Irla Road, Ville Parle (West),
Mumbai-400056.

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

Applicant (Dr. Kamal Taori) had joined Indian Administrative Service in the year 1968. It is contended that on bifurcation of the State of Uttar Pradesh, he was allotted the cadre of Uttaranchal. He was selected on central deputation in the rank of Additional Secretary and joined the post of Advisor in


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the Inter State Council Secretariat, Ministry of Home Affairs. The applicant has alleged to have received a Office Memorandum dated 6.7.2000 seeking explanation of the applicant to the allegations of failure to discharge his bounden duty in sanction of financial assistance in the case of Sharad Shanti Welfare Centre. The applicant had sent a reply to the same and the main grievance of the applicant is that he has not been considered for the post of Secretary to the Govt. of India because of pendency of the above said Office Memorandum dated 6.7.2000.

2. At this stage, when the rights of the the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice before deciding/disposing the present application. With regard to Office Memorandum dated 6.7.2000, to which the applicant submits that he had submitted his reply, it would be appropriate if a decision is taken as to whether the reply of the applicant has been accepted or the department is intended to take further action. It is directed that the Respondent No. 2 should take a conscious decision on the above said Memorandum dated 6.7.2000, a copy of which is Annexure A/1, preferably within a period of four months from the date of receipt of a certified copy of the present order and intimate the applicant in this regard.

3. With these directions, OA is disposed of.


(M.P. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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